15.30-1/2 hrs.

BEEDI AND CIGAR WORKERS (CON-DITIONS OF EMPLOYMENT) AMEND-MENT BILL\*

[AMENDMENT OF SECTIONS 1, 2 ETC.]

SHRI A. K. GOPALAN (Palghat): Sir, I beg to move for leave to introduce a Bill to amend the Beedi and Cigar Workers (Conditions of Employment) Act, 1966.

MR. DEPUTY-SPEAKER: The question is:

Workers (Conditions of Employment) ment) Bill. Act. 1966."

The motion was adopted.

SHRI A. K. GOPALAN: Sir, I introduce the Bill.

15.31 hrs.

CONSTITUTION (AMENDMENT) BILL\*

[AMENDMENT OF ARTICLES 124, 125 ETC.]

भी मधु लिमये (बांका): मान्यवर, मैं भारत के संविधान के मनुच्छेद 124, 125 म्रादि में मीर संशोधन करने वाले विधेयक को पुरःस्यापित करने की भनुमति चाहता हं।

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

श्री मधालमये: मैं विधेयक को पुरःस्थापित† करता हं।

MR. DEPUTY SPEAKER: Shri Hukam Chand Kachwai-Absent.

15.31-1/2 hrs.

ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS (AMENDMENT) BILL

[INSERTION OF NEW SECTION 20A]

MR. DEPUTY SPEAKER: We now "That leave be granted to introduce take up the Ancient Monuments and Ara Bill to amend the Becdi and Cigar chaeological Sites and Remains (Amend-

Shri Ulaganambi.

15.32 hrs.

[SHRI DINESH CHANDRA GOSWAMI in the Chair]

SHRI R. P. ULAGANAMBI (Vellore) . Sir, I beg to move:

"That the Bill further to amend the Ancient Monuments and Archaeological Sites and Remains Act, 1958, taken into consideration."

Sir, I will begin my speech by referring to the Statement of Objects and Reasons contained in my Bill, the Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 1972.

"There are a large number of ancient monuments of historical importance in various States, some of which are intimately associated with the life of historical figures. On occasions, popular demands are voiced for installing, erecting,

\*Published in Gazette of India Extra ordinary, Part II, section 2, dated 5-4-74. †.Introduced with the recommendation of the President.

### [Shri P. R. Ulaganambi]

constructing or building suitable memorials to perpetuate the memory of such persons or adding to the histriocity of such monuments. It is in the fitness of things that the desirability of accepting such demands be left to be decided by the popularly elected Legislative Assembly of the State within which a protected monument is situated."

The ancient monuments of India constitute her cultural heritage. The Archaeological Survey of India, which is the custodian of the national heritage of this land, is 72 by the ASI, about 1300 antique sculptuyears old. This central organisation has res, bronzes and other art objects had been been entrusted with the onerous responsi- stolen from the centrally protected monubility of preserving and maintaining ancient ments during the period 1952 to 1971. It monuments, archaeological mains of national importance for posterity. of the value of several crores of rupees. I will briefly refer to constitutional provi- They have all been taken out of the sions in this regard. Item 67 of the Union country throwing dust in the eyes of the List, Item 12 of the State List and Item Central Customs authority. A well orga-40 of the Concurrent List of the Seventh nised smugglers' net-work is operating suc-Schedule of our Constitution deal with an- cessfully and is depriving the country's cient monuments and archaeological sites museums, temples and caves of valuable and remains. The Union Government can frescoes, bronzes, miniatures, base-teliefs make laws not only on the ancient monti- etc. Thefts of pieces from the Nalanda ments, archaeological sites and remains of Museum, Mohanjodaro seals and Khajuraho national importance but also other than and Konarak sculptures cannot be easily those of national importance because of forgotten. A thousand idol thefts had taken the authority enjoined upon it by the pro-place in a week, the former Education vision in the Concurrent List. The State Minister Dr. V. K. R. V. Rao was frank Governments do not have exclusive powers enough to confess on the floor of this even in regard to monuments other than House. those of national importance. I have referred to this constitutional situation to impress upon this House the avarice of the Union Government in appropriating powers parts of our vast country. If they had of the State Governments also. I want to been properly protected, could such largepoint out that I have introduced this Bill scale thieving not with any parochial view-point. As the years, the Central Government set up a hon. Members are aware, the monuments four are spread over the entire length and Committee, headed by the world-famous breadth of the country. It is not that be- archaeologist, Sir Mortimer Wheeler cause an Opposition Party is ruling Tamil assess the work of ASI. This committee Nadu, the State Government seeks exclusive submitted its report, which contained 21 powers in preserving and maintaing mo- major numents. Though the State Governments The Government have not yet implemented run by the ruling Congress party may also all the recommendations of this commitbe keen to have more powers, yet, the tee. Expressing dissatisfaction at the attipolitical propriety perhaps prevents them tude of ASI towards research work, the from initiating legislative processess to former D.G., Prof. B.B. lal, a world re-ALIA objective.

I need not stress the point that the monuments are firstly within the easy reach of the State Governments and the people of the States revere them. The central organisation located far away from the monuments, in spite of all its earnestness and zeal, cannot devote the attention that these monuments deserve. I would like to substantiate this argument by referring to certain facts which cannot be controverted by the hon. Minister of Education.

According to an assessment sites and re- is also reported that the stolen objects were

> There are 15,000 monuments in various have taken place? Some member Archaeological recommendations in April 1965. nowned archaeologist, who was associated

international commitby the UN in its ments, resigned and preferred the obscu- Director-General of rity of professorship in a small university 1943 to 1948, was in India in November to the job of the Director General.

Sir, Agra is not very far off from the Kaveripattinam. Yet, due to the it has been reported in the press on March made available to Agra. I am sure that the House would not Central Government. have forgotten the theft and later recovery of Chola period Nataraja idol. Serious efforts were made by the Central Government in recovering this idol only after our Chief Minister, Dr. Kalaignar Karunanidhi appealed personally to the Prime Minister, Mrs. Indira Gandhi in this respect. ASI's incapacity and inability to discharge its responsibility in preserving ancient monuments from decay and destruction has been brought out by the appointment of a committee under the chairmanship of Dr. Karan Singh, when he was Minister of Tourism to undertake the preparation of Master Plans for environmental improvement and landscaping of the Monuments of tourist interest. Dr. Nurul Hasan is just a Member of this committee. work of environmental improvement and landscaping should have been initiated by Dr. Nurul Hasan, bearing in mind the intrinsic historical worth of these Monuments and not merely as centres of na- local police vitals to rot.

Even here, master plans are reported to be under preparation only for groups of as if South India has not contributed any- part to hand over this responsibility to the thing worthwhile for historical and cultu- States. The Minister might put forth the ral evolution of the country, when I lism. Regionalism spreads not by people like ments are not capable of appreciating this me but by Government.

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Wheeler, who was the Sir Mortimer Archaeology 1969. He visited Tamil Nadu at that time. He observed that the excavation work of otherwise headquarters of the central organisation, Puhar, in Thanjavur District was being inadequate protection followed with great interest all over the given by the ASI to the ancient art treasure, world. He felt that more funds should be continue this work. 24. 1974. that several costly idols have But the views of the world famous archaebeen stolen from an ancient Jain temple at ologist have fallen on the deaf ears of the

> There are 118 temples and sites in Tamil Nadu which are under the ostensible protection of the Central Government. 1 refer to these monuments in Tamil Nadu. cause I am personally aware of their decayed condition now. Similarly, all the other hon. Members must have personal experience of the ancient monuments in their respective States.

The Central Organisation is not attending to the work of preservation and protection of these themselves in Tamil Nadu. The usual excuse given by the Centre is paucity of funds and lack of trained personnel.

I can anticipate the reply of the bon. Minister in regard to thefts. He will say that the State Government should help the Centre by giving local police protection for these ancient monuments. The protection would definitely tional and international tourism. But this be given if these temples and monuments approach suits the normal tendency of the are protected from decay and destruction Government to touch only the through natural causes. When there is no fringe of the problems and to allow the environmental improvement at all, how do you expect the local police to reach these places?

If the Centre cannot do this work. monuments in North and Central India, there should be the least hesitation on their say argument of national importance. I would this, I can be accused of spreading regiona- like to know whether the State Governthe actions of the Central question of national importance. After all, they are national State Governments, not

### [Shri R. P. Ulaganambi]

any foreign national Governments. Secondly, so far as monuments are concerned, they represent the variegated culture of our country.

The reason for my referring to this aspect is that the local people and their elected Government have got some kind of vested interest in preserving their ancient cultural monuments. Here I can say without the fear of contradiction that the anwhich are within the cient monuments, competence of the State Government of Tamil Nadu, are being looked after in a much better manner than those of national importance. I can mention the condition of the temple in Vellore Fort, which has been declared as of national importance. In fact, the temple in Vellore Fort is facing extinction now. I should say that the present state of Vellore Temple is a national insult. Compare this with Madurai Temples under the State sphere. The gap between the two temples is like the gap between the preachings and practice of the Central Government.

Even after the repteated requests of our - Chief Minister to hand over the Vellore Temple, Brahadeeswara Temple in Tanjore and the Temple in Gangaikonda Sozhapuram, the Central Government says "you in refusing permission for installing the collect money for their renovation and hand temples". I am reminded famous Tamii proverb "You bring flatten- requested by the State to the care of the ed rice and I will bring the husk; let both State Government. of us eat after separating the husk from the flattened rice".

to the wishes of Tamil people, the State declared as a monument of national im-Government wanted to erect a statue of portance only in words and not in deeds. Raja Raja Chola, the builder of the temple.

that our Chief Minister, Dr. Kalaignar be very brief. Karunanidhi, is the greatest living Tamil scholar. In fact, he is an ambodiment of all the best in Tamil Culture, which is as years old. The Vellore Mutiny of 1806 old as this country.

The people of Tamil Nadu wanted to honour the memory of one of their great Kings, Raja Raja Chola, whose valour was no less than that of Nepolean, the Great, and whose services and love for the people are personified in our Chief Minister. Naturally, our Chief Minister repeatedly requested the Centre's permission for erecting a statue of Raja Raja Chola inside Brahadeeswara Temple constructed by the King whose architectural skill is the wonder of the world. Can there be a better place than his own temple, for honouring this masterbuilder? The Centre talked of the architectural imbalance that this statue would create and refused permission to instal this statue even in the open ground opposite to the Temple. I wonder whether the electrification of the Temple has not created the architectural imbalance. The Centre which swears by the name of people's democracy has not cared to respect the wishes of the Tamil people and their democratically elected Chief Minister. We did not want the Centre to take over the Venkateswara Temple in Tirupati constructed by the Tamil people or the Kannagi Temple in Kerala constructed honour of the heroine of the great Tamil classic, Silapathigaram.

The attitude of the Central Government statue of Raja Raja Chola has created it over to us; we will take care of those the demand in Tamil Nadu that the Centre here of the should hand over such monuments as are

About Vellore Fort, I want to say a few words because I represent that constituency In Brahadeeswara Temple, bowing down and I know about it very well. It has been The time at my disposal is very short. If I had more time, I could narrate the whole Sir, it will not be an exaggeration to say history of Vellore Fort. Therefore, I would

> The Fort and the temple inside are 700 was the precursor to the mutiny of 1857,

known as the Indian War of Independence. Inside this Fort, there are many offices of work here and, as I pointed out earlier, the Government without any facilities like it attracted the ventilation, etc. As the Fort is in the heart world. But later this has been abandoned of the town, ten acres of land around the by the A.S.I. Fort had become an eyesore for the people on account of poor maintenance of the Central organisation. After a great struggle. the State Government was permitted to improve this vast open area around the Fort and on 17-3-1974 the Chief Minister of Tamil Nadu inaugurated a grand garden, a Children's traffic park, a trolly train and so on in this area. The temple inside the Fort is gathering green moss. The Centre would not do anything to renovate the temple so that the people of Vellore can feel proud of this monument. The State Government has been representing against this gross neglect of an ancient monument. The State Government is prepared to protect and maintain this monument in the truest sense of a monument of national importance, but the Centre has not responded to this genuine demand of the people. Naturally there will be many such instances in other States too and this Bill when passed into a law will meet the aspirations of the entire people of our country.

Sir, Kaveripattinam in Tamil Nadu commonly known as Poombuhar represents the composite culture of our country. It was the capital of a great Chola king, Karikalan from 60 BC to 10 BC and an envoy was sent by this king to the court of Augustus Caeser who was ruling Rome at that time. Kaveripattinam was a world renowned port at that time. This was the place where Vaishnavites, Saivaites, Buddhists and Jains lived in perfect amity. A Buddha Vihara was erected here around 400 A.D.

On 17-4-73, our Chief Minister opened an Art Gallery at this sacred place of international importance to attract the attention of the world towards the 2000 year old Tamil culture. He also got erected a memorial for Karikalan and Elango Adigal, karam.

In 1961, the ASI started excavation attention of the entire

When the Centre does not want to let the world know about the ancient Tamil culture and when the State Government under the leadership of the greatest Tamil scholar desire to do something why should not the Centre hand over the responsibility of continuing work to the State Government?

When the ancient temples are falling due to the negligence of the ASI the Central Government was so worried about the architectural balance of the temple the request of the State Government was not acceded to. The Centre may encourage the decay of nation's heritage, but will not encourage the States to protect them and to preserve them and also to fulfil the aspirations of the people for perpetuating the memory of those who built these Aianta and Ellora paintings monuments. are drawing international tourists. Every Indian is proud of this national heritage. But in Tamil Nadu there is a place called Sithannavasal near Pudukottai. paintings excellent in the cave here are of 9th century A.D. The rock-beds with inscriptions are of II and III Century B. C. Though the Central Archaeological Department is entrusted with the duty of maintaining and preserving this. Except the people of Tamil Nadu, none in the country knows even the existence of such beautiful buildings, I doubt whether the hon. Minister of Education has ever come across this ancient monument, though he has categorised it as a monument of national importance. What is the use of declaring such priceless monuments as of national importance, when those in charge of the nation do not take care of them?

This has only promoted me to introduce the author of the Tamil Classic, Silappadi- this Bill. This Bill has the background of Tamil Nadu Government's monumental

[Shri R. P. Ulaganambi]

performance in protecting, preserving and maintaining ancient monuments, other than of national importance. The Tamil Nadu Government's words are backed by deeds. The State Government's demands are only reflecting the will of the entire four crore people of Tamil Nadu. Their desire is translated into action by the State Govern-

To enumerate only a few, an intensive survey of outstanding bronze and art pieces in all the temples of Tamilnadu has been undertaken by the State Government wording in the Statement of Objects and so as to take effective action to prevent Reasons seems theft of these priceless treasures.

The Tamil Nadu Government has also set up an institute for the study of epigraphy as the Union Government has been rather indifferent to the promotion of epigraphical and other historical studies. The epigraphs found in Tamil Nadu for outnumber those in any other State.

I will conclude by appealing to all the Members of this House to extend their wholehearted support to this Bill, as this reflects the unfulfilled aspirations of the people living in different States, who are constantly reminded of their hoary past for these monuments which have been left to the vagaries of nature and to the vandalisms of a few unprincipled men. The hapless behaviour of the Centre in the matter of protecting these monuments can only be substituted by handing over them to the States which express their desire to maintain them. On occasions, when popular demands are voiced for installing, constructing or building suitable memorials to perpetuate the memory of such persons or adding to the historicity of such monuments, the Centre should accept demands and permit the State Governments to meet the aspirations of the people. The Centre should not stand on false prestige and, if necessary, the Constitution also should be amended for achieving this laudable objective.

With these words, I commend the Bill to the approval of the House.

MR. CHAIRMAN: Motion moved:

"That the Bill further to amend the Ancient Monuments and Archaeological Sites and Remains Act, 1958, be taken into consideration".

SHRI B. V. NAIK (Kanara): Мr. Chairman, Sir, Shri Ulaganambi's Bill, as I from the Statement of Objects and Reasons, is good and I must compliment the hon. Member in not only trying to deserve the very honourable and very ancient language and culture of Tamil Nadu but, the also to cover fairly familiar grounds.

It is in the fitness of things that the desirability of accepting such demands has to be discussed by the popularly members of the Legislative Assemblies of the states. They are protected monuments situated in the States. I do appreciate also my hon, friend's anxiety that not only the popular monuments which are locally identified but also the people who are associated with them should also be permitted to protect such memorials. I feel that since 1904, if I remember aright, Shri Curzon brought in the lagislation. During Curzon's regime, this is one of the positive contributions that had been made by him. I would like to appreciate the idea that has been given by Shri Ulaganambi. He is trying to bring in, I suppose, through the process of this Bill, also the oft repeated conception of the State's autonomy.

Sir. all of us come from various States and we do believe that there are certain areas where, it would be, in the fitness of pensable. I also feel that there are certain areas where, it would be, in the fitness of things, that a particular culture whether it is the culture of Karnatak or the culture of Tamil Nadu should be encouraged for the sense of appreciation of the local people. Take, for example, the temple at Madurai. I want to know whether there is any one in this wide world-not only in the Indian set-up but also from outside who would not be attracted or magnetised by the

ces like Belur and Halebid. I feel that the play with their trump-card; they seem to ancient monument, the classic creations in be repeating the same old things and the stone mortar, is not only a heritage of the same old swan song of State autonomy Southern Culture. These are not only the versus the Centre. heritage of India but they remain the pride possessions of the heritage of the entire humanity. Therefore, I would say the more information, I may tell him that I am not liberal outlook we take in the matter of art, architecture, monuments and temples better it will be for not only that specific local sub-culture but for all of us.

#### 16.00 hrs.

In this behalf I would like to draw the attention to one of the factors, that is, South is teaming with monuments and all of them do not fall into our concept of an archeological monument. I am not going to quote the creations of another female genius in our history, Shantla Devi of Belur and Hardhi, who created these temples where there are hundreds and thousands of carved female figures. Each one of these would itself in any foreign museum bring us hundred thousand rupees. So, a sort of desired intellect would say if we are short of foreign exchange there is a store-house of foreign exchange standing in stone and mortar. There has been a considerable amount of pilferage and smuggling and something will have to be done by the Ministry of Culture in this behalf. But the point I was driving at is in the South there is a worship of a tiger; there is a worship of the forces of nature; there is worship of a local river. Now, all these sort of archeological monument could be preserved

architecture there. Similarly take the pla- ever there is trouble with D.M.K. they

SHRI R. P. ULAGANAMBI: For his in that trouble.

SHRI B. V. NAIK: That is why I have talked not only about idols and temples but also about other idols.

SHRI N. K. P. SALVE (Betul) : Are they politically so obsolete?

SHRI B. V. NAIK : Even from the point of view of the currency of an idea, I would suggest that when we take the spirit of the Bill, with the local identification of the masses and in particular illiterate ones, the simple ones and the arthy ones and the salt of the earth, their views may also be taken. If these are not preserved, there will always be devotees in the big temples and they will be taken care of, but those small ones which are in the stage of crumbling, if they are not preserved, would very soon face extinction at the hands not only of land-grabbers but also other people and also the forces of nature.

I would, therefore, urge the hon. Minister to take a fresh look, particularly at the southern part of the country in regard to the native sort of religion and the native sort of temples that are there, and give them a fair deal.

SHRI H. N. MUKERJEE (Calcuttacould be brought in because by and large North-East) : I fear I find this Bill rather the common masses in the South still have misconceived. I can have some sympathy a sort of deeply engraved belief in regard for the idea that serious efforts should be to these local manifestations of the ulti- made to associate the States and popular mate reality or nature. I have not been sentiments in the different parts of our able to find the tiger god monument or the country with the task of preservation of temple of tiger every being taken up as a our archaeological monuments of every that variety. I can understand a claim being under the Central put forward by a particular State, if it legislation. I would, therefore, urge that thinks itself justified that there has been the spirit, not the form, in which it has default on the part of the Centre, in so been stated should be considered. When- far as the preservation of the archaeologi-

[Shri H. N. Mukerjee] cal sites is concerned, and they want to led Tamil Nadu. take it over. I may not agree to it straightway but I can understand it. But I do not understand at all the idea of the Mover ed over the Brihadiswar temple in Tanof this Bill which in so far as his intention formulated in black and white is concerned, in terms of the proposed would require that a State Government and the south in this regard. As for the on the strength of a majority in the Assembly should be authorised to install, erect, build or construct suitable memorials for do wish it is taken care of a great deal a person who is according to their Bill a founder or builder or originator of an idea. for the installation etc. of such a monument and so on and so forth. He wishes also that this kind of installing and erecting and constructing or building of suitable memorials would add to the historicity of such monuments.

I am sorry to have to say that I find it rather fantastic. The historicity of a monument is marred and destroyed and not only done. A monument is there to be preserv- tory. His visit to the north was occasioned ed and it is on the basis of very expert by the idea of collecting Ganga water which served are preserved. The historicity of the Tamil Nadu. It was in order that the pious would be utterly alterations or renovations which are not in the north. in tune are made, because it is a very difficult job of work, and if anything is done to mar the artistic integrity of a monument and the historical character of the monument, the entire purpose archaeological preservation is gone.

Then all this talk pride in the past of our country by a look the artistic excellence of the remains are at these monuments is so much abracada- concerned, there is no difference in so far of the resurgence of the Tamil people. to other Tamil Nadu is not something which is wedge exists as between either the north

relative only to the area which is now cal-

My friend here is very naturally concernjavur. He refers to the Chola emperors. Very rightly so. But he should not draw legislation so much of a distinction between the north temple complex of Gangaikonda Cholapuram built by the great Chola emperor, I more than if is as it was crumbling away the last time I saw it. I wish the Tamil Nadu Government in association with the Central Government takes real steps to see to it that a place which is not visited by rilgrims or even by the average tourist is really looked after, because it is a grand place, Gangaikonda Cholapuram, where a replica of the Brihadiswara temple was built by one of the Chola emperors.

Now the Gangaikond<sup>\*</sup> Cholapuram distorted if the kind of thing temple is a memorial to the fact that a which is proposed to be done is actually Chola emperor went north and won a vicassessment that monuments which require he could take back in large vessels. And protection because they deserve to be pre- it was taken back in very large vessels to monument and the strength and all that idea of a Tamil emperor could be satisfied distorted if additions, that he had gone and fought some powers

There is no quarrel between the north and the south. On the contrary, you will find in every southern temple site people of from the north, in large numbers, because there is a sense of kindship in so far as all parts of our country are concerned. In so about our eliciting far as the archaeological, the aesthetic and bra. Either we respect these monuments or as even religious persuasions are concernwe do not. I believe we all respect these ed. An atheist like myself or people who monuments, specially in Tamil Nadu where have no faith in the gods and goddesses they had a movement based on the idea of the Hindu pantheon, people who belong religions have also an They look back to a very glorious past, preciation of the aesthetic qualities of these Naturally they were proud, and we all monuments. So there is no question of drivshare their pride, because the culture of ing a wedge or even imagining that a or any other State. We are all concerned ing with the beautiful natural surroundabout this. But I am particularly con-ings of that area. And there, about 15 cerned if any suggestion is made which or so years ago, changes the character of a historical monu- Mantap ment. I say this because I had the mortifi- which is an abomination, but which is cation of seeing even in Madurai-Shri right on the sea and spoils the entire sea-Naik is here; he was saying about the great temple of Madurai which little place so that the pilgrims who went everybody will share-I had the mortifica- to Kanya Kumari temple could go and tion of seeing how the facuac, the front have their bath; it was an old place but it portion, of the temple, the gopuram, the had broken down; but a lovely little thing gate, through which you enter, had been it was. Now, it is shadowed over by the renovated and painted over with all sorts Gandhi Mantap, and over the Vivekananda of garish colours. I saw that described very Rock, we have got an enormous construceloquently in some American Journal as tion which many people may consider to be something of an aesthetic addition. But I a very wonderful thing, but I consider it considered that a profanity; I considered to be a garish and uncivilised act of vanthat an utter degradation, an act which dalism which not only destroys the natural was by no means warranted. You have no glory and beauty of that place but militabusiness to do character of the glory of an ancient monu- Kanya Kumari temple on the one side and ment in that fashion.

This sort of thing has to be guarded against. We never know what would happen, if we leave it to a Legislative Assembly by vote to decide on something. I was told that in the courtyard of the Brihadiswara temple in Tanjavur, the idea was to put up something constructed by a modern sculptor. We know the way they usually do it, the kind of work they would turn out. Perhaps a monument of Raja Raja the Great was to be put up there inside the temple. I think this a fantastic proposition, a profane proposition, something which goes against the grain of faith, of tradition, of artistic belief, of any sort of integrity that we can think of in connection with a historical monument, I would not leave that sort of thing to the whims and caprices of a particular Legislative Assembly at a particular point of time.

place in our country, and I am just remind- tion, I could very well support this Bill, ed of what I have seen in Kanya Kumari, but if the idea is, as it appears to be. It was a grand panorama, as you must that at the desire of the State Assemblies have known, before the recent construct or even of Parliament, monuments could tions took place on the Vivekananda Rock. be changed and other structures could be It was a beautiful temple with no particu- put up in the premises of historical monular pretensions, not so massive as the other ments, then I at least for one, would never

and the south or as between Tamil Nad temples of the South, but entirely in keepthey built a Gandhi which has nothing to look at. something coast. The atmosphere was preserved as a anything to change the tes utterly against the whole concept-the the wide expanse of the three oceans which commingle at the same place, on the other.

> If you leave it to some PWD contractor and if you leave it to the whim and caprice of some particular temple at a particular point of time in a very special mood, goaded by certain people who do not know a thing about the genuine aspects of our essential national culture, then what happens? · Things might go to rack and ruin. The only way in which you can preserve these things is to leave the matters in the hands of people who know and who, at the same time, can be trusted to have a genuine respect for our national culture. That is why we have archaelogists and scholars and such other people who would look after these things.

Therefore, if the idea was that the State young men should be associated in a more I see that this kind of thing does take effective way with the task of preserva-

[Shri H. N. Mukerjee] have anything to do with it. If the Bra- the monuments not only of ancient times hadeeswar temple or such other wonder- but they are living monuments of the enful monuments of our country's genius are tire nation of the achievements of the peogoing to be spoiled and despoiled and de-ple who lived in those ancient days. prayed by any kind of addition of the sort which sometimes is in the contemplation of very powerful politicians, then, let us being sold, jokingly. But being a student say good-bye to all talk of archaeological of history I should like to mention that conservation.

perly; let excavation be conducted very selling the the Central authorities in order to see to it approved. that Kaveripattinam is really investigated and everything is done in order to respect its integrity and its contribution to India's importance which are protected history. That is a different matter. But archaeological department of the Governif you have this kind of Bill, it means ment of India but there are certain other that we say good-bye to all ideas of monuments which are not so declared. I conservation. We archaeological keep the sites as they are; we must keep try these monuments are not well protecthe monuments as they are, and we must ted. I cannot say definitely about Tamil keep them and keep them in repair so Nadu but in Bengal, Bihar, Orissa that they do not crumble down as long as Assam I have travelled extensively. There we can avoid that sort of thing happening, are hundreds of such monuments archaeological treasures is something which the Central Government. These can be goes against the grain and which cannot preserved, protected and maintained by the be tolerated.

BISWANARAYAN SHASTRI (Lakhimpur): Mr. Chairman, Sir, the anxiety of the hon. Member for the protection of ancient monuments and sites can very well be appreciated, but I fail Government to take over certain monuto understand why these sites or monube handed over to the ments should State Governments.

Sir, the land of Tamil Nadu is full of monuments, ancient ruins and other things of which not only the people of that region but I should say the people of the entire length and breadth of our country is proud of. The hon. Member referred to the Chola kings who built certain monuments. They built not only monu- Curzon introduced this Act for the prements in the South but some of them servation of ancient monuments. He was crossed the Indian Ocean and constructed responsible for the bifurcation of Bengal. and built monuments in modern Indonesia Therefore, in Assam and Bengal he was in Angkor Vat. Those people had built known as wicked Curzon. But he

those magnificent monuments. These are

Mr. Naik has referred to certain things at the time of Lord Benting's viceroyship, he made a proposal to the British Govern-Let Kaveripattinam be looked after pro- ment for destroying the Taj Mahal and marbles for earning properly. Let the State Government go to money. Fortunately that proposal was not

There are certain monuments of national must have seen that in some parts of the counthis kind of tampering with our ancient sites which are not protected State Governments but the State Governments are not coming up as expected. I am myself associated with such an organisation which is located in Assam. have made repeated appeals to Archaeological department of the Central ments and ancient temples which are not protected because the State Government is not in a position to maintain, protect or preserve those monuments. It might be a different case in Tamil Nadu. I have no knowledge about Tamil Nadu. Perhaps, except the Government of Tamil Nadu. no State Government will welcome proposal.

I mentioned earlier that in 1904 Lord

and, therefore, we are grateful to him. That Act was amended recently and its scope had been widened. It was because of that Act that we have come to know what was in Mohaniedaro and Harappa. It is due to the activities of the Central Archaeological Department that things came to light and the world, at large, came to know that even 6000 years ago there was a civilisation in India which was equal to the Elim or the Babylonia or even superior to those civilisations. Therefore, the Central Government should provide more money to strengthen Archeological Department and take more interest in the construction, preservation maintenance of those monuments, temples and ancient sites.

The originality of the structure is to be cial skill and training and their maintained. not be used, because if used, the beauty, one instance. There are a number sons who will not only be efficient ancient monuments.

Sir, if anything new is constructed or added to ancient temples, as Prof. Mukherjee has rightly pointed out, it will not only destroy the beauty but it will surely take away the historical importance of that place. Historical importance or the historicity of a particular temple or a particular monument or a particular site cannot be enhanced by new additions modern additions. Therefore, the idea of constructing some buildings or erecting something in the ancient monument sites, is totally misconceived and no student of History and no student of Architecture will support it. Experts all over the world,

really done good service to the country who are connected with such preservation of ancient monuments will surely oppose such proposals morally.

Sir, in this connection, I would like to refer to my State of Assam and other eastern States and Union Territories. As far as archaeology is concerned, this Region is under the jurisdiction of Calcuttathe Superintendent posted at Calcutta looks after the preservation of these ancient monuments. There are quite a number of them in this region. But, to look after these monuments, there is only a Sectional Officer in Assam with a meagre fund at his disposal. I would like to give an example. There is a Shiv temple in the Sibsagar district of Assam, and for the maintenance of the temple, only Rs. 120 is provided. Persons who will be able to The repair work in these monuments climb to the top of the temple, are not should be carried out by skilled persons. available. Such persons should have spe-Suppose some structure is wages should be much more than the ordicracking. When it is going to be repair- nary labour. With meagre amounts, they ed, modern cement concrete, as it is, can-cannot do anything. I am just giving this the originality and the colour or even the such instances. Therefore, I would appeal stuctural frame will be changed if not to the hon. Minister, on this occasion, that destroyed. The historicity of that monu- the five States of the Eastern Region and ment will no longer be there. Therefore, the two Union Territories should be made the Central Government's Archaeological one Archaeological Zone and one Superin-Department should have more skilled per- tendent should be posted there to look in after the ancient monuments there so that repair work but will also have historical these are preserved and people from variknowledge about the construction of our ous parts of the country are able to see and appreciate them.

> I would like to make one more suggestion. Of course, it does not concern the Minister of Education. To my mind, the protection and preservation of ancient monuments is related with the growth of tourism and therefore, they should transferred to the Ministry of Tourism.

भी सब सिमये (बांका): इस विधेयक के उरिये पूरातत्व विभाग के कामों पर बोलने का मौका हम लोगों को मिला है। सब से पहले मैं यह मर्ज करना चाहता हं कि पूरातत्व विभाग के द्वारा यह जो प्राचीन भीर एतिहासिक भवशेष हैं, स्वल हैं, मन्दिर हैं,

[श्री मधु लिमये]

मस्जिद हैं, प्रसाद हैं, उनकी उपेक्षा की जा रही है। मुझे भादत है कि भपने दौरे में मैं कुछ समय जरूर निकालता हुं ऐसे स्थलों पर अपने के लिए। एक प्रसंग मुझे याद भाता है--मैं कर्णाटक के दौरे पर था-महिलाएं नाम की एक जगह है, वहां एक बहुत खूबसूरत प्राचीन मन्दिर है, उस को देखने के लिए गयाथा। न केवल उसकी उपेक्षा की जा रही यी, बल्कियह देख कर मैं दंग रह गया कि मुंगफली सुखाने के लिए पूरे मन्दिर में फैलाई गई थी। ऐसी बात नहीं है कि इस मन्दिर को पूरातत्व विभाग ने प्रपनी देखरेख में नहीं लिया था। इस वक्त इस मन्दिर की क्या हालत है, मैं नहीं जानता, क्योंकि यह 10-12 साल पहले की बात है। उसी तरह कई जगहों पर मैंने देखा, मैं इसी उत्तर प्रदेश के चुनाव के दौरे के सिल-सिले में कूणीनगर गया था वहां यह देखकर मुझे भवम्भाहो गया कि वहां जो तिम्बती या मोटिया साधू वगैरह लोग रहते हैं---मैं उनके खिलाफ कुछ बोलना नहीं चाहता हं--लेकिन जिस ढंग से उस जगह को गन्दा करने का काम चल रहा है तो एक साधू से मैंने कहा कि यह बुद्ध भगवान के महापरिनिर्वाण का परम स्थान है, भाप बुद्ध के अनुयाबी हैं, इस जगह को गन्दा करने का काम करेंगे तो क्या होगा? मैं ऐसे कई उदाहरण दे सकता हूं। यह मैं ने मिसाल के तौर पर कहा है। इसलिए मंत्री महोदय को इस बात पर विज्ञेष झ्यान देना चाहिए भीर पुरातत्व विभाग से मेरा ड्याल है हर साल उनको रपट मंगानी चाहिए कि मापके कब्जे में जितने मन्दिर, मस्जिद या जो भी प्राचीन स्थल भीर स्मारक दिए गए हैं उनकी स्थिति क्या है। इस तरह की रपट अगर कूरेटर, या जो भी उनका नाम है, उनसे प्राप्त करने की भाप कोशिश करेंगे तो मेरा स्थाल है झाप यहां से ज्यादा उनकी देख-रेख कर सकेंगे भ्रौर भगर मरम्मत के लिए खर्चे की जरूरत है तो उसके बारे में भी ठीक ढंग से विचार कर सकेंगे। मैंने देखा है कि इस देश में कई ऐसे छोटे छोटे मन्दिर या दूसरे स्मारक हैं जो पुरातत्व विभाग ने प्रपने हाब में नहीं लिए लेकिन उनका ग्रपना सांस्कृतिक महत्व है भौर भगर केन्द्रीय सरकार उन स्मारकों की देखरेख भौर निगरानी नहीं रख सकती है तो इस बात पर सरकार को विचार करना चाहिए कि क्या यह अधिकार वर्तमान संविद्यान में हम लोग राज्य सरकारों को दे सकते हैं क्योंकि इसमें जो केन्द्रीय सूची है, जो एन्ट्री हैं उसमें यह कहा गया है कि पार्लियामेंन्ट जिन स्थानों को घौर जिन घवनोचों को महस्वपूर्ण समझती है घौर उसके लिए कानून बनाती है उन्हीं को केन्द्रीय सरकार लेगी। तो ऐसी हालत में जो स्थान ऐसे हैं जिनको घाप लेने की स्थिति में नहीं है उसके लिए इसमें क्या दिक्कत है ?

एन्ट्री 67 इस प्रकारहै:---

"Ancient and historical monuments and records and archaeological sites and remains, declared by or under law made by Parliament to be of national importance."

तो राष्ट्रीय महत्व के जो प्रवशेष धौर स्मारक हैं उन्हीं को धाप ले लेते हैं। सभी स्मारकों को धाप पुरातत्व विभाग के तहत नहीं ले पायेंगे, यह मैं भी जानता हूं। इसलिए इनके झलावा जो स्थान हैं उनकी रक्षा करने का कोई उपाय हम सोगों को करना चाहिए। यह धिष्ठकार राज्य सरकारों को देना चाहिए धौर धगर उसमें कोई संवैधानिक दिक्कत है तो बगल में नीतिराज सिंह जी बठे हैं वे उसका कोई रास्ता निकालेंगे।

ग्रापने एक ऐंटोक्बीटीज एड ग्रार्ट्स ट्रेजर्स एक्ट बनाया है जिसके प्राविधान बहुत ग्रच्छे हैं ग्रौर ग्रावश्यक भी हैं लेकिन मैं जानना चाहता हूं इसके तहत ग्रभी तक क्या काम हुझा है ? जैसे जो पुराने शिल्प झादि हैं, मूर्तियां हैं, उनकी सभी लोग जानते हैं बड़े पमाने पर कोरी हो रही है झौर इसमें जो झापके रक्षक हैं वे लोग भी मिले हुए हैं जिसका नतीजा यह हो रहा है कि हर दो तीन साल के बाद जब पुराने किसी मन्दिर को, किसी स्मारक को देखने जाते हैं तो इस बात का महसास होता है कि इसमें कुछ तोड़-मरोड़ हुई है, कुछ मूर्तिबों को हटाया गया है भौर कुछ विध्वसक काम किया गया है । इसलिये मैं जानना चाहता हूं कि निर्यात पर प्रतिबंध लगाने के बाद इस सेक्झन को भंग करने के भ्राभियोग में मब तक कितनी कार्यवाहियां हुई हैं। इसी से इसका पता बलेगा क्योंकि ग्राप लोग कानून तो पास करते जाते हैं, कानूनों की इस देश में कमी नहीं है लेकिन उन पर धमल नहीं हो रहा है। इसलिये मन्त्री महोदय

स्पष्ट करें कि यह प्रधिनियम बनने के बाद कितने लोगों के खिलाफ कार्यवाहियां की गईं, कितनी मूर्तियों भौर दूसरे प्रवशेषों को बचाया गया ?

इसके साथ-साथ इसमें एक महत्वपूर्ण सेक्शन 14 भी है। इस देश में निजी व्यक्तियों के पास प्राचीन, ऐतहासिक महत्व के शल्प भीर मूर्तियां हो सकती हैं तथा दूसरे बहुत सारे सामान हो सकते हैं। भ्रीर भाजकल तो देश में फैशन हो गया है, ग्रगर मंत्री महोदय कुछ बड़े लोगों के घर जायगे तो उनको पता चलेगा ग्रीर इस तरह की चीजें उनको वहां मिलगी। प्रापने इस कानून के तहत यह कहा है कि लोग इन बोजों को अपने पास रखें जरूर लेकिन उसकी जानकारी सरकार को मिलनी चाहिए भीर उसको रजिस्टर कराना चाहिए । मैं जानना चाहता हूं इस 14वें सक्शन पर घापने कोई ग्रमल किया है ? मैं तो इसको बहुत बड़ी सम्पत्ति मानता हूं। ग्रब तक कितने लोगों ने रजिस्टर करवाने का काम किया है?

साथ साथ इसमें एक भीर प्राविधान है। आप सभी लोग जानते हैं कि भाव्जेक्टस भाफ भार्टस की एक बहुत बड़ी मण्डी है। विदेशों में जो प्रमीर देश हैं उनमें इसकी बहुत बड़ी मण्डी है भीर हम लोग भखबारों में पढ़ते हैं कि फलां फलां पेंटिंग का दाम नीलाम में कितना बोला गया। लेकिन इस देश में भी जब से साल्वे साहब बहुत परिणामकारक ढंग से काम करने लगे तो ऐसे बहुत से सारे लोग पैसा बचाने के---मैं उनका मजाक नहीं कर रहा हूं, नाराज न हो जायें---उन लोगों को पैसा बचाने का मौका मिला है। वह लोगों को क्या सिखाते हैं ? How to avoid taxes. मैं यह नहीं कह रहा हूं he teaches them also to evade taxes . . (व्यवधान) एवायडेन्स तो लीगल है। तो इस तरह के लोग हमारे देश में हो गए हैं और यह फैशन है कि बहुत सारे सोग इस तरह की चीजें खरीदते हैं लेकिन भ्रापके सैक्शन 17 में यह प्राविधान है इस तरह की जो बिकी होगी, उसमें तो विनिमय, ट्रांसफर भी है, तो उसकी भी जानकारी सरकार को देनी बहिए ताकि जरूरत पड़ने पर, सरकार ने यह अधिकार लिया है कि उस कलाकृति को सरकार भपने हाथ में भी ले सकती है उसका मुद्याविजा देकर। मैं नहीं चाहता कि उनकी चीजें द्राप लेलें लेकिन जानकारी तो रिखये, रजिस्ट्रेशन तो होना चाहिए भौर यह भी देखना चाहिए, समय समय पर उनसे पत्न-व्यवहार करके कि उन कलाकृतियों की स्विति क्या है। मैं यह कहना चाहता हं कि प्राचीन या ऐतिहासिक यह जो सारी चीजें हैं यह झाने वाली पीढ़ियों की विरासत हैं लेकिन इधर 10-15 वर्षों में माजादी के बाद उनकी रक्षा करने के बजाय, नयी नयी चीजों की खोज करने के बजाये, जिन चीजों की खोज हो चुकी थी, जिनकी सारी दुनिया में तारीफ हुई बी वह वीजें भी इस देश से बाहर चली जा रही हैं। हम लोगों को वैसे रोटी भी नहीं मिल रही बी भीर मानसिक मानन्द जो इन कलाकृतियों को देखकर मिलता या उसको भी भाप छिनने देंगे तो फिर मेरा खयाल है यहां का जीवन बहुत ही नीरस हो जायेगा भौर भाने वाली पीढ़ियों के मन में भारत की कोई प्रतिमा, तेजस्वी प्रतिमा नहीं रह पायेगी।

16.38 hrs.

[SHRI NAVAL KISHORE SINHA in the Chair].

मैं कोई लम्बा भाषण नहीं करना चाहता, इनका जो विधेयक है उसी पर मा रहा हूं क्योंकि जब यह सारी चीजें होंगी तभी इनके विधेयक का मतलब है। झगर यह कलाकृतियां रहेंगी ही नहीं, यह मंदिर सब जमींदोज हो जायेंगे भीर सारी मूर्तियां विदेशों में चली जायगी तो यह शोल राजा की मूर्ति लगाकर वहां क्या करेंगे ? वह केवल मूर्ति मास्न रह जायगी। इसलिए मैं उसका विरोध नहीं कर रहा हूं, मैं समर्थन कर रहा हुंक्यों कि एक शिक्षाकी दृष्टि से भी इस तरह के स्मास्क लोग बनायगे, राज्य सरकारं बनायगी तो जो भ्रपने लड़के हैं, नौजवान लोग हैं वह देखने के लिए जाते हैं उनको भी कुछ पता चलेगा कि भाई शोल राजा राजा का बनाया हुमा यह मन्दिर है। मैं तंजोर मन्दिर की बात कर रहा हूं। तो इस तरह के मन्दिर किस राजाया व्यक्ति ने बनाये इस प्रकार की जो ऐतिहासिक महत्व की बातें हैं यह भी नई पीढ़ी को मालूम हो जायगी । इसलिए इसके बिल का विरोध नहीं कर रहा हूं, बल्कि सनर्बन कर रहा हूं, लेकिन [श्रीमधुलिमये]

साब साब यह बाहता हूं कि इस के बारे में भाप बिधान सभा को अधिकार दें सकते हैं। लेकिन मूर्ति आदि लगाने के पहले केन्द्र में कोई कमेंटी भाप बनाय क्योंकि हर एक भादमी भपने ढंग से करने लगेगा तो उसकी जो शोभा है उसमें कुछ कलंक लग सकता है। मैं यह नहीं कर रहा हूं। जान बूझ कर होगा, लेकिन भाप जानते हैं कि राजनीति में तरह तरह के दबाब आते हैं। इसलिए कोई केन्द्रीय समिति रहे उसकी सलाह से ही कोई मृति स्थापित की जाय।

इसमें मूर्तियों को स्थापित करने की बात कही गयी है। धगर इसके लिए संवैद्यानिक संजोधन जरूरी है तो मैं कहूंगा कि राज्यों को धन्य मौन्यूमेंटस की रक्षा करने के लिए धाप संवधानिक प्रधिकार दीजिय और हर एक राज्य पर छोड़ दीजिय । मेरा खयाल है कि सारे राज्य पूरी जिम्मेदारी की भावना रखते हुए ऐसे सारें मौन्यूमेंटस की रक्षा करेंगे जिस का भार धाप नहीं ले सकते हैं।

श्री शिवनाव सिंह (मूंजुनू) : सभापति, जी, हमारे देश में पुरातत्व महत्व के प्रनेक स्थल हैं, बहुत से मन्दिर हैं, भनेक प्रकार की मूर्तियां हैं भ्रौर इस देश का उनकी तरफ ध्यान जाना बहुत ही भावश्यक है। मैं इस भवसर पर यह कहनाचाहता हूं कि इनकी स्विति, जो गति प्राज इन महत्वपूर्ण स्थलों की, मतियों की या जो ग्रन्थ स्मारक हैं, उनकी हो रही है बहु सभी के लिए एक चिन्ता का विषय है। माननीय सदस्य ने इस बिल के द्वारा यह चाहा है कि जो भी व्यक्ति या समुदाय या कोई भी जिस का इन पुरातत्व महत्व के स्थलों के निर्माण में या इस प्रकार के स्मारकों के निर्माण में यामूर्ति कला म्रादि के स्थापन करने में योग रहा उनकी भी प्रतिमा हम स्थापित करें। मेरे खयाल में सिद्धांत रूप में इसमें कोई विरोध नहीं होना चाहिए। लेकिन हमें देखना पड़गा कि क्या इन स्मारकों के बनाने में पुराने स्मारकों का रूप तो नहीं बिगाइ रहे हैं ? क्योंकि नये स्मारक देश में हमेशा बनते रहे हैं भीर भागे भी बनते रहेंगे। भाज यदि म्नाप म्रसेम्बली के द्वारा किसी को मधिकार नहीं द्वोग तो भी किसी को स्मारक बनाने से नहीं े रोक सकते। इनका उद्देश्य यही है कि उस स्वल के ब्रासपास भी स्मारक बने । यदि केन्द्रीय पुरातस्व

विमाग के पास वह स्थल है तो उसके झासपास कहीं बना सकते हैं। देखना यही है कि कहां बनेगा, कहां नहीं भौर यदिइस प्रकार का कोई महापुरुष करता है। जिन्होंने मण्छी चीजें हमें दी हैं तो उन के स्मारक बनायें, उचित जगह बनायें। इसमें किसी का मतभेद नहीं हो सकता, भीर इसमें किसी को एतराज नहीं होना ज़ाहिए। लेकिन मैं कहना चाहता हं कि जितने भी राष्ट्रीय, बन्तर्राष्ट्रीय महत्व की मूर्तियां हैं उन का माज क्या हो रहा है? हमारी राज्य सरकारें भीर केन्द्रीय सरकार उनकी रक्षा करने में ग्रसमर्थ हैं, ग्रीर हम ब्राये दिन देखते हैं, ब्रखवारों में पढ़ते हैं कि ब्राज वह मूर्ति चोरी चली गयी, कल फलां जगह की मूर्ति चोरी चलीं गयी, भौर उन की कीमत कहीं लाखों में भीर कहीं हजारों में होती है। माज इस देश में या किसी देहात में एक पड़ी हुई मूर्ति गांव बालों के लिए 5 रु० की भी नहीं हो सकती है, लेकिन विदेशों में वही मूर्ति कई लाख की बिकती है। भीर इस देश में इस प्रकार का गिरोह फैला हुआ है और बड़े बड़े सर-कारी भीर पुलिस प्रधिकारी इस काम में लग हुए हैं ग्रीर मूर्ति चोरी करने वाले गिरोह को संरक्षण दे रहे हैं। पिछले दिनों राजस्थान के झांकड़े पेश हए थे। भीर सभामें कहा गया थाकि मूर्तियों की चोरी के मामलों में हिन्दुस्तान में राजस्थान का दूसरा नम्बर भाता है। मुझे व्यक्तिगत जानकारी है भीर मुझे मधिकारियों के नाम मालम हैं, लेकिन मैं यहां नाम नहीं लेना चाहता, सरकारी लिखा पड़ी हुई है, जितने भी चोरी के मुकदमें बने हैं, इन्बेस्टीगेशन हुआ है उसमें हमारे प्रान्त के भूतपूर्व बड़े बड़े पुलिस भधिकारियों का नाम स्राया है स्रोर इन्वेस्टीगे शन स्राफिससं ने राज्य सरकार को होम सैंत्रेट्टी को, चीफ़ सेत्रेट्टी को शिकायत भेजी हैं। लेकिन क्या होता है?

भव राज्य सरकार को नये मौन्यूमेंटस बनाने की इजाजत देदो, लेकिन पुरानी जगहों की रक्षा तौ कर नहीं पाते हैं भौर चोरी करने वाले गिरोह को चैंक नहीं कर पाते हैं भौर बड़े अधिकारियों के संरक्षण में यह सब होता है, इस भोर मंत्री महोदय ब्यान देंगे। हो सकता है कि उनके विभाग का यह काम न हो, पुलिस विभाग का हो सकता है। लेकिन पुराबस्य विभाग इसमें विलयस्पी ले भौर जो महत्यपूर्ण हमारे पास धरोहर है उस को सुरक्षित रखें। यदि सुरक्षित नहीं रखते तो जैसा माननीय सदस्य कह रहे के कि बहुत ही फीरेन ऐक्सचेंज झा सकती है, मेरी राय है कि अपनी इस धरोहर को फीरेन एक्सचज में हमें नहीं बदलना चाहिए। यह हमारी धरोहर है। झाज बहुत सा सामान चोरी हो कर बाहर जा रही है। इसलिए राज्य सरकारों को हिदायत कर के झौर केन्द्रीय सरकार तथा उस के अन्य विभाग, चाहे पुलिस विभाग हो या पुरातत्व विभाग हो, इस मामले में दिलचस्पी लें और इनकी रक्षा की जाय।

जहां तक दिल की भावना है मैं इस का समर्थन करता हूं, लेकिन वह किस जगह बने और किस जगह नहीं बने संविधान को ठोक किया जा सकता है। भीर यदि यहां इजाजत नहीं दी जाय उसके बाद भी राज्य सरकारों को पूर्ण अधिकार है कि वह नये मौन्यूमेंटस बना सकते हैं। लेकिन जिन लोगों ने उन मौन्यूमेंटस को बनाया उन की सिर्फ मूर्तियां, जैसा माननीय लिमय जी कह रहेथे, उन की सिर्फ मूर्तियां ही रह जायों भी और जो पुरानी चीजें हैं, जो अ: टं हैं हमारे देश में वह सब गायब हो जायगा। इः ि. ए उसका संरक्षण पहले जरूरी है। नयी मूर्तियां बाद में बनायें, यह बाद की बात है।

इन गब्दों के साथ मेरा भारत सरकार के गृह मंत्रालय से निवेदन है क्यं कि प्रान्तों की सरकारें, वहां का गृह विभाग इन सब चीरियों को रोकने में भ्रसमयं हैं, सरकारी भ्रफसरों की चोरों से मिली भगत है। इसलिए केन्द्रीय सरकार का गृह मंत्रालय इस भोर ज्यान दें भीर इस प्रकार की जो पुरातत्व महत्व की चीजें हैं, स्मारक हैं या धवशेष हैं उनकी रक्षा की जाय भीर चोरीं उन की बचाया जाय।

श्री मूलबन्द बागा (पाली) : समापित जी, मैं इस बिल का समर्थन करता हूं । मैं नहीं समझ सका कि इस में क्या एतराज की बात है, धौर शिक्षा मंत्री जी जब बोलेंगे तो यह नहीं कहग कि इस में एतराज के काबिल बात है। यदि कोई घपने स्मारक के पास, अगर उसकी यादगार को कायम रखने के लिए स्टेट लेजिस्लेटिव घसेम्बली उस की खूबसूरती को बनाये रखे हुए धगर एक सूटेबिल जगह पर कोई स्मारक बनाता है तो इसको हम धौन्जक्तनेबिल कैसे कह सकते हैं? भाप भगर कुछ नहीं कर सकते तो जो उन्होंने लिखा है:

Build or construct a suitable memorial in or near or in the vicinity of a protected monument or a protected area to perpectuate the memory of the person....

That is after the Resolution or the decision taken by the Legislative Assemble.

सभाषित महोदय: मैं श्राप से एक बात जानना बाहता हूं, प्रगर कुछ रोशनी डाल सकें तो डालें। क्या इस विधेयक को पारित करने के पूर्व संविधान की तीनों सूचियों में कुछ परिवर्तन नहीं करना पड़ेना ?

श्री मूलकल कागा: जी नहीं, क्योंकि यह नो कानकरेंट पावमं हैं । झारक्योलाजी सेन्टर झौर स्टेट गवनें मेंटस दोनों कील करती हैं। स्टेट शोर भी इस को देखते हैं। इस का कोई झगड़ा नहीं है। इसके झन्दर इन्होंने यह कहा है कि सैक्शन 20 के बाद सेक्शन 20(ए) जोड़ दिया जाय, झौर जब कभी भी उस मौन्यमेंटस मैं:

"If we want to erect any new monument then it will be done after the approval of the Legislative Assembly."

तो भ्रसेम्बली का ऐप्रूवल होने के बाद।

"Not richstanding anything contained in this Act or in any other law for the time being in force, the Legislative Assembly of the State within the territory of which a protected monument or a protected area is situated, may, by resolution, authorise the Government of that State to instal, erect, build or construct."

### तो इस के ग्रन्दर

The State Government is entitled to erect this.

# [श्री मूलचन्द डागा]

भ्रष सवाल यह है कि पुरातत्व विभाग का बजट कितना है ? कितना बजट है इस का झाप के पास ? मुझे डाउट है कि जितना घाप के पास इस का बजट है, उस से भाप हिन्दुस्तान जितना बड़ा देश है, उस के तमाम स्मारकों का संरक्षण कर सकते हैं। ग्रगर ग्राप को 15 रुपये की जरूरत है, तो भ्राप के पास इस काम के लिए केवल एक रुपया है। भ्राप के पास इस काम के लिए पर्याप्त बजट नहीं है। म्राप कहीं भी पुराने स्मारकों को देखने जाए, वहां पर भाप पाएंगें कि बहुत पुराने बोर्ड लगे हुए हैं, 25, 25 साल पुराने बोर्ड लगे हुए हैं घोर वे इतने पुराने हो गये हैं कि उन का पढ़ना भी बहुत मुश्किल है। पुरातत्व विभाग एक पुराना विभाग है भौर पुराने ही बोर्ड वहां पर लगे हुए हैं। उन स्मारकों में पुराने ही लोग-बाग बैठे हुए हैं, जिन की हालत देखने वाली ही है। वैसे ही वहां पर भ्राप को गाइड मिलते हैं भौर वही फ़िलास्फ़र भौर भाप के फेंड हैं। वे क्या बाते भाप को सिखाते हैं। पता नहीं कहां के लोग भा कर वहां पर बैठे जाते हैं भौर कैसी कैसी बात सिखाते हैं . . . (व्यवधान) ... वे ऐसी कहानियां ग्रीर गायाएं सुनाते हैं जो कि हम ने कहीं हिस्ट्री में नहीं पढ़ी हैं भौर जिन को हिस्ट्री लिखने वाला भी नहीं जानता धौर हमारे मधुलिमय जी उन की बातों का ग्रानन्द लेते हैं। ये बड़े इतिहासिज्ञ होंगे, बड़ कलाकार होंग लेकिन मैं तो इतना ही कहूंगा कि हम को घच्छे गाइड वहां पर रखने चाहिए। इम पुरानी चीजों को छोड़े घौर नई नई चीजें लाएं। हमारी कुछ पुरानी चीजें ऐसी हैं जिन में भव हमें कोई भाकवंण नहीं है भीर नाम के लिए ही पुरातत्व विभाग ने उन को रखा है। इसलिए एक बात तो मुझे यह कहनी है कि इस विभाग का कोई बजट नहीं है। प्रगर प्राप इस के बजट को एग्जामिन कराएं, तो इस का डाइरेक्टर भी यही कहेगा कि इस का कोई बजट नहीं है। ... (व्यवधान) ...

दूसरी बात मुझे यह कहनी है कि पुरातस्व विभाग में कुछ ऐसे स्मारक हैं, जिन को भ्राप बन्द कीजिए। इतने बड़े बड़े व स्मारक हैं, पुराने किले हैं भीर उन के भन्दर मैदान खुने पड़े हैं। वहां पर भ्राप मकान बनने दो भीर बच्चों के लिए वहां पर खेल के मैदान हों। उन को भी भ्राप ने पुरातस्व विभाग में रख छोड़ा है। कई राजाओं महाराजाओं के बड़े बड़े मकान हैं। उन को पुरातस्व विभाग में रखने की क्या जरूरत है। कुछ ऐसी जगहें

हैं जिन में कुछ नहीं रहा है धौर मैं समझता हूं कि उन को भाप को बन्द करना चाहिए। मेरी यह राय भी नहीं है कि पुरातत्व विभाग के नाम पर भाप बड़ी बड़ी जमीनें धौर मन्दिर रखें, जिन मंदिरों में कोई भाट नहीं रह गया है। जो भाट था, वह खत्म हो गया है भौर वहां पर केवल जमीन ही रह गई है। भाप उस जमीन का उपयोग करिये। जमीनों को भाप ने क्यों रख छोड़ा है। उन स्थलों के पास बड़े बड़े किले बने हुए हैं। वहाँ क्या है? वहां भव कुछ नहीं रह गया है भौर जुभारी लोग वहां पर जुभा खेलते हैं। यह उन लोगों के जुभा खेलने के भड़े बन गये हैं।

श्री बी०बी० नायक : श्राप एनशियन्ट रूइंस के बारे में कह रहे हैं ? क्या श्राप यह एनशियन्ट मानूमेंट्स के बारे में कह रहे हैं ?

श्री मूल बन्द डागा: मैं यह कह रहा हूं कि उन को प्राप रिवर्ष, लेकिन कुछ मानूमेंट्स पुरातत्व विभाग के ऐसे हैं, जिन पर बड़े बड़े मकान बने हुए हैं धौर वे किसी काम के नहीं हैं। मेरा कहना यह है कि उन का कुछ उपयोग होना चाहिए। ग्राप इस पुरातत्व विभाग में इस एक्ट को एमेंड करिये धौर जो ग्राप की पुरानी कला-कृतियां हैं, उन को ग्राप रिवर्ष, जो ग्राप के इतिहास से सम्बन्ध स्मारक हैं, उन को ग्राप रिवर्ष लेकिन जो ग्राप के बिल्कुल काम के नहीं हैं उन को ग्राप विस्थोज ग्राफ कीजिए भौर उन को बेचने से जो पैसा ग्राप के पास ग्राए, उस को ग्राप दूसरी जगहों पर लगाइए।

धाप यह देखिये कि जितने पुराने स्थान हैं उन पर कितने लोग जाते हैं धौर यात्री पता नहीं क्या-क्या लिख देते हैं। वे कोयले से बोर्ड को ब्लैक-बोर्ड बना देते हैं। इस को कोई देखने वाला नहीं है। वहां पर बहुत सारे शिक्षक भी जाते हैं धौर धपने दस्तखत कर के धा जाते हैं लेकिन धाप यह दखें कि लोग कितनी बुरी तरह से इन स्मारकों के साथ पेश धाते हैं धौर क्या क्या लिख देते हैं... (ब्यवधान) ...

इसलिए भेरा कहना यह है कि मैं इस विधेयक के भ्रन्दर कोई भ्राबजेक्शन नहीं देखता हूं भीर जो भेरे मुझाव हैं, उन को मान कर भ्राकिभ्रोलाजिकल डिपार्टमेंट पुरातत्व विभाग इंप्रूवमेंट करें। भ्राप कलाकार हैं, भ्राप शिक्षक हैं भीर भ्राप सब कुछ हैं, भ्राप इस में नई जान डालिये। नई जिन्दगी फंकने के लिए यह एक बहुत अप्रच्छा विषय है। इन स्मारकों में ऐसा इम्प्रवमेंट ग्राप को लाना चाहिए कि हम लोग इन पुरतित्व स्थलों पर जा कर इन स्मारकों से नई प्रेरणा ले सकें ग्रौर वहां से हम शान्ति प्राप्त करें भीर इन स्थलों को गन्दगी भीर इन गडबड करने वाले लोगों से ग्राप बचावें।

## बस यही मुझे कहना था।

SHRI N. K. P. SALVE (Betul) : Mr. Chairman, Sir, I did not have the sligh- concern which has been voiced by all the test intention of participating in this debate but as I read the proposed Section 20 (A) to further amend the Ancient Monuments and Archaeological Sites and Remains Act of 1958 I felt very highly provoked for two reasons. First, the constitutional validity of the same. No less a person than Shri Madhu Limava, who is one of the constitutional punctics of this House, supported this Bill in extremely low key. He again and again asserted that I am supporting the Bill.

श्री मध् लिमये : जरूरत पड़ने पर संवेधानिक संशोधन भी किया जा सकता है।

SHRI N. K. P. SALVE: I expected him to come out very frankly and say that the provision, as it is, is utterly unconstitutional. In respect of entry 67, which is in the Seventh Schedule enumerating the Union list of subjects, only Parliament has authority to legislate. Section 67 reads :

"Ancient and historical monuments and records, and archaeological sites and remairs, (declared by or under law · made by Parliament) to be of national importance."

under law made by Parliament is something over which Parliament has authority. In the Concurrent List item 40 it reads:

national importance."

In respect of such monuments can you without amending the Constitution first vest authority in the State legislatures to make law? Therefore, instead of putting the cart before the horse first Constitution should have been amended. In fact, we are considering a Bill which is clearly unconstitutional as it is. This is my first point.

I entirely agree with the very serious sections of the House including Shri Limaye and my colleagues in this party that several archaeological monuments are in a state of terrible neglect and we need to look after them far more cerefully. and with much tenderly greater zeal, effort and enthusiasm. About that I should mention later. But coming purely to the basic postulate of the proposed amendment I am simply alarmed to read the proposed change. Whether or not State legislatures ever add to the historicity of these monuments of national importance, if ever this Bill is passed we would be establishing a new landmark in encouraging fissiparous and secessionist tendencies.

In respect of a matter which is of national importance, how is this House less competent to make laws and less competent to take decisions as to should deal with it than the state Legislature. That is something which I cannot understand: whole idea is utterly unsound.

### 17.0 hrs.

Recently, I happened to visit Madras and I was driven about 30 miles away from Madras to the beautiful temple at Mahabalipuram. I saw sunset there. I So, any ancient and historical monument have gone round the world several times of national importance so declared by or and seen sunset at several places and so much is said about sunsets in different parts of the world, but rarely have I seen something tremendously maginficient and "Archaeological sites and remains which can be a sight worthy of Gods. I other than those (declared by or under do not know which Raja built it. What law made by Parliament) to be of does it matter which Raja had built it? Suppose he had propagated a philosophy [Shri N. K. P. Salve]

that the culture of the south was something different from that of the north etc. etc. or many things with which we are completely in disagreement and supposing it commends itself to the DMK Government to start building a monument of the raja. And then the ADMK comes, only the platform would be ready and the rest of it would not come up and that would become a monument which not only add historicity to that great temple at Mahabalipuram but it would be a monument to the political disputes which have about. But if it came here, we, sitting here in Parliament can take a much more objective view. This is a national forum which can deliberate in the matter. I cannot think of a situation where the beautiful temple can be made ever to State Legislature: even if it were in my own State of Madhya Pradesh, I would have said 'No'. Such a beautiful thing must be the exclusive prorogative of this House because this House alone can bring to bear a certain degree of national view point, a certain degree of national angle which is so necessary when we deal with these monuments. Therefore, I most vehemently protest against this Bill in its spirit as well as its letter.

SHRI MOHANRAJ KALINGARAYAR (Pollachi): Does he mean to say that the does not want the State Government's participation in this ?

MR. N. K. P. SALVE: I welcome the State Government's participation but I certainly unwelcome completely a position which is going to interfere with the basic structure of a monument as such.

confine myself to commonsense. Going of which we ourselves have no idea. purely by commonsense, if a monument is of archaeological importance, I cannot ing to perpetuate the memory of a person terranean, Malta. The Maltese people

who has constructed such a monument. For instance, we have the Taj Mahal in Agra. Has Taj Mahal immortalised Shah Jehan and Mumtaz Mahal or is it the other way about? The royal couple remembered for Tai Mahal symbolises sublime human love. I would like to know from the author of this Bill what he would think if we started building the statue of Mumtaz Mahal or Shah Jehan near Taj because they were the people who were sought to be immortalised through this beautiful tomb or mausoleum. That has failed

consider that each archaeological monument stands for a certain philosophy. Therefore, I agree with Mr. Naik when he says that our monuments are not the legacy of only Tamil Nadu or South India or the whole of India but it is the legacy of the entire humanity. Treating it as such, why is it considered that any State Legislature should be given authority to deal with-something which we consider so sacrosanct as the legacy of the entire human race? So, I would say that let us trust the Government of India to take care of it via this House.

As regards the actual performance, however, I have something to say. I have great respect for the Education Minister who has been an eminent educationist and I know that he is one person who has a tremendous aesthetic sense. If he really went round the country he would find that these monument are in a hopeless state of disrepair. We need to look after these monuments with a much greater care. We need to spend much more money after them because they are valuable priceless possessions of the en-I was just coming to my next point, tire humanity. We are the trustees and There are certain basic rules of archaeo- custodians of these priceless possessions. logy. Fortunately for me and many other Here I might narrate a very small in-Members, I am a student of neither stance which would give you an idea of archaeology nor history and, therefore, I what tremendous priceless legacy we have,

I happened once to lead understand where the necessity is of want- delegations, to a tiny island in the Medi-

took us for sight-seeing because I asked them to take us to some of their ancient monuments. They said: 'we will take you to a cave but entry to that cave will cost three dollars'. The foreign exchange of three dollars was a little too much. But I said 'does not matter'. For myself and wife. I paid six dollars, in addition for something for the bus travel to that place. We were taken there. When I entered, I saw two huge stones covered by another stone at the top. Then I said, 'All right: let us go to the cave'. The guide said, 'You are already in the cave'. Then I enquired: 'Was this cave meant for rats or for human beings'? As for the amount of six dollars, I saw it go down the drain' This is not a mere tell-tale. This is what happened.

We do not know what priceless treasures we have in these monuments, beautiful temples that we have in the south and elsewhere, the magnificent Ajanta and Ellora. What we have is something which does not exist anywhere else in the world in any country. But they are in a terrible state of disrepair.

Then the smugglers are making merry. They take it abroad and sell it not for a hundred thousand rupees but for a hundred thousand dollars.

SHRI MOHANRAJ KALINGARAYAR: It is priceless.

SHRI N. K. P. SALVE: It is priceless. But what are we doing about it?

I do hope the Mover of the Bill will withdraw the Bill and seek a assurance instead from the Minister that he will hereafter take much more tender care of these priceless treasures which are there in the country.

श्री एम० राम गोपाल रेड्डी (निजामाबाद):
यह जो बिल श्री उसगनम्त्री ने पेश किया है इसका
मैं समर्थन करता हूं। हमें इस विवाद में नहीं पड़ना
8 LSS/73—12

चाहिये कि दक्षिण वाले भ्रलग हैं, तमिलनाड वाले भ्रलग हैं। इस प्रकार की भावना इसके पीछे है भगर यह कहा जाता है तो मैं समझता हं कि यह सही नहीं है। मेरा कहना इतना ही है कि बहुत से ग्राकंग्रोसोजिकल मानमैंटस खराब हो रहे हैं, बरबाद होते जा रहे हैं ग्रीर सैंटल गवनंमैंट की तरफ से उनकी ठीक प्रकार से निगरानी नहीं हो रही है। इस तरह की बहुत से मानुमैंट्स की दशा को देख कर दख हए बगर नहीं रहा जा सकता है। मैंने कई लटजें इस तरह के मानुमैंट्स के बारे में लिखे हैं लेकिन कोई ध्यान नहीं दिया गया है। मैं समझता हं कि झगर वे स्टेट के प्रधिकार में रहेंगे तो उनकी ग्रच्छी तरह से देखभाल हो सकेगी। इस बिल का जो मंशा है वह यही है, ऐसा मुझे प्रतीत होता है। कितने ही मंदिर चंकि उनकी देखभाल ठीक तरह से नहीं की गई है तबाह भीर बरबाद हो गए हैं। उनको देखने वाला कोई नहीं है। जो मंदिर प्रासपरस है वहां से पैसा जो चढावें के रूप में माता है सरकार ले कर सैक्यलर एक्टिविटीज में उसको खर्च कर रही है। जिस मजहब को मानने वाले चढावा चढाते हैं भीर जिस भावना से चढ़ाते हैं उसको उसी काम में खर्च किया जाना चाहिये. उस पैसे को उस रिलिजन के बास्ते. उस रिलिजन के मंदिरों की देखभाल के लिए क्यों नहीं खर्च किया जाता है। तिरुपति से करोड़ों रुपये की म्रामदनी होती है। उसका बहुत बड़ा हिस्सा वकटेश्वरा यनिवर्सिटी पर खर्च हो रहा है। मैं पछना बाहता हं कि जिस मजहब के लोग उस पैसे को दे रहे हैं भौर जिस भावना से दे रहे हैं क्या उस पैसे को उसके मनरूप खर्च किया जा रहा है? स्कूल बनाना, कालेज बनाना या यनिवसिटी बनाना यह तो गवर्नमेंट का काम है. यह उस इंस्टीट्युशन का काम नहीं होना चाहिये। उस रिलिजन का पैसा दूसरे रिलिजन पर खर्च नहीं होना चाहिये। जो उस रिलिजन के मानमैंटस हैं उनकी देख भाल पर, उनके रख रखाव पर, उनकी ठीक व्यवस्था पर प्रापको खर्च करना चाहिये। जब मैं प्रसेम्बली में था तब मैंने इसके बारे में सवाल भी किया था। वक्फ बंदि का पंसा हो तो उसको भ्रपने तौर से खर्च करने की इजाजत होनी चाहिये। क्यों सेंट्रल गवर्नमैंट सब पैसे को बपने कन्छे में करके रखती है? रिलिजन इंस्टीट्यू शन को भी भगर गवर्नमैंट का एक डिपार्टमेंट बना कर भाप रखना चाहते हैं तो यह भापकी बड़ी भारी मल है।

[श्री एम राम गोपाल रैडी]

माज माप देखें किस किस तरह के लोगों को एप्वाइंट कर दिया जाता है । ऐसे लोगों को कर दिया जाता है जिनकी कोई सिफारिश होती है भीर जिन को भार्केभोलोजी से कोई दिलचस्पी नहीं होती है। व ग्राकर ऊपर बठ जाते हैं। मैं समझता हं कि जो भी लोग भ्राप इस काम के लिए रखें ऐसे रखें जिनको मंदिरों की बनावट, उसकी हिस्ट्री ग्रादि की जानकारी हों, मच्छा ज्ञान हो। बहुत सी जगह देखा गया है कि माई ० ए० एस० के ग्रफसरों को एप्वाइंट करके माप इस काम के लिए भज रहे हैं। वह बेचारा रिलिजन के बारे में क्या जाने ? क्या सरकार ने कभी किसी रिलिजस-माइंडिड मादमी को, जो मजहब को म्रच्छी तरह जानता, है, किसी जगह नौकर रखा है? वह ऐसे लोगों को नहीं रखती है।

ग्रानरेबल मेम्बर का बिल बहुत सही है, लेकिन इस बारे में नार्य भीर माउथ का सवाल उठाने की कोई जरूरत नहीं है। डी० एम० के० के एक मेम्बर ने पहली बार ईग्वर-भक्ति से प्ररित होकर यह बिल पेश किया है, इस लिए मैं चाहता हूं कि मंत्री महोदय या तो इस को कूबूल कर लें, या इस किस्म का भ्रीर कोई बिल लायें।

श्री रामावतार शास्त्री (पटना) : सभापति महोदय, इस विधेयक का समर्थन करते हुए मैं एक दो बातें कहना चाहता हूं।

तिक्षा, समाज कल्याण तथा संस्कृति मंत्री (प्रो॰ एस॰ नुस्त हसन) समर्थन ?

श्री रामावतार शास्त्री: इस बिल की जो भावना बताई गई है, उस का मैं समधन करता हूं।

प्रो॰ एस॰ नुस्त हसन : हीरेन बाबू इसका विरोध कर चुके हैं।

श्री रामावतार शास्त्री: मैं इस की भावना का समर्थन कर रहा हूं।

श्री मधु लिमये: प्राईवेट मेम्बरों के बिलों के संबंध में कोई पार्टी-लाइन नहीं होती है।

भी रामाचतार शास्त्री: हमारे देश के एक कोने से दूसर कोने तक, हिमालथ से लेकर कन्या कुमारी तक, पुराने मानुमेंट्रस भरे पड़, हैं, जिनकी रक्षा करना हमारा कर्लव्य है। लकिन जिस रूप में भीर जिस नाम से वे मानुमट रहें हैं, उसी रूप में ग्रीर उसी नाम से उनको कायम रखा जाये यह नहीं होना चाहिए कि उन को नई शकल या नया नाम दे दिया जाये । बिहार में राजगीर नालंदा, बोधगया, वणाली, मिथिला, कुम्हरार म्रादि स्थानों पर बहुत प्राचीन मानुमेंट हैं । इसी तरह मनेर में एक मुस्लिम मानुमेंट बहुत प्राचीन है। इस लिए एक जमाने में उसको मनर शरीफ़ कहा जाता था । इसके ग्रतिरिक्त सहसराम में मेरनाह का मकबरा ग्रीर बाब कुंगर सिंह के जन्मस्थान है भीर पटना मिटी में गुरु गोविन्दसिंह का मन्दिर है। यु० पी० में मारनाथ श्रीर कुशीनगर हैं। ऐसे बहुत से नाम गिनाय जा सकते हैं। ये सब हमारी एतिहासिक बाती हैं, जिनकी रक्षा करना हम सब का कर्नव्य है । इन मानुमट्स से हमें भ्रपने पूराने इतिहास का परिचय मिलता है, उस का ग्रध्ययन करने में सहायता मिलती है। इस लिए उन की हिफ़ाजन करने की नरफ सरकार का ध्यान जाना चाहिए, ताकि गलत लोग उनको लेकर धार्मिक भावनायें न उभार सकें श्रीर हमारे मुल्क की सैकुलरिज्म की नीति के खिलाफ़ काम न कर सकें। मैं इसी धर्य में इम बिल के बारे में बोल रहा हूं ग्रगर इस का ग्रयं कुछ ग्रीर हो, तो वह इस बिल को पेश करने वाले माननीय सदस्य समझ, या उसका समर्थन करने वाले समझें।

दुर्भाग्य से इस काम को करने के लिए जो पुरातत्व विभाग, है, उस ने प्रपना उत्तरदायित्व ठीक तरह से नहीं निभाया है। मैं एक ही उदाहरण दूंगा । यह कई साल पहल की बात है। इस समय इस विभाग के जो मंत्री थे, मैंने उनकी एक पक्ष भी लिखा था। मनेर शरीफ़ के प्राचीन मानुमेंट में एक सोने का गम्बद या, जिस में कई पौंड सोना लगा हुचा था। एक रात को उस को चुरा लिया गया । इस बार में पूरें बिहार में, घौर बिहार एसेम्बली में भी, हंगामा हुआ । मैंने मंत्री महोदय को चिट्टी लिखी सौर

इस प्रश्न को लोक सभा में भी उठाया। लेकिन उसका मुनासिब जवाब श्राज तक नहीं सिला है भीर सोना तो चला-ही गया उसका कहीं पता नहीं चला है। मालूम नहीं, उस को चोर ले गये, या बहां काम करने वाले ले गये। लेकिन उसका जो उपयोग हो सकता था, इस चोरी की वजह से वह नहीं हो सका। मैंने यह नमूना पेज किया है कि हमारे मानमेंट्म की हिफाजत किस तरह से की जाती है। मैं इस कान्द्रों वसी में नहीं पड़ना चाहता हूं कि यह काम किसी एम्पलाई ने किया, या किसी ने करवाया। लेकिन तथ्य यह है कि न यहां की सरकार भीर न बहां की सरकार भीर न वहां की सरकार भीर न वहां की सरकार इस चोरी का पता लगा सकी है।

इस बात को लेकर वहां के लोगों के दिल में बड़ा प्रसंतोष है। खाम तौर से यह माइना-रिटी कम्युनिटी का मामला है। उन में यह भावना बहुत जल्दी उभारी जाती है कि सरकार ने उनकी तरफ़ ध्यान नहीं दिया; जसे बहुत से मामलों में सरकार उन की तरफ़ ध्यान नहीं देती है। वह स्थान मेरे इलाके में है ग्रीर मैं वहां जाता रहता है।

राजगीर के बार में मुझे कुछ नहीं कहना है। नालंदा बहुत प्राचीन लिनन्ग का केन्द्र रहा है। मंत्री महोदय जा कर देखें कि उम की हालत न्या है। मैंने भन्य ऐतिहासिक स्थलों श्रीर मानु-मेंट्स की भी चर्चा की है, जिनकी तरफ़ मंबी महोदय का ध्यान जाना चाहिएं। यु० पी० के जिन मानुमेंट्स का मैंने जिक्र किया है, मंत्री महोदय को उनकी तरफ भी ध्यान देना चाहिए। पूरे हिन्दुस्तान में जितने भी पूराने मानमेंट्रम हैं केवल मन्दिर ग्रीर मस्जिद नहीं, मंत्री महोदय को उन सब की देखा भाल ग्रीर रक्षा की व्यवस्था करनी चाहिए। सैकुलरिज्म की प्रपनी नीति को बर-करार रखते हुए हुमें इन तमाम मानमेंट्स की हिफ़ाजन करनी चाहिए, ताकि हम भपने इतिहास का ठीक तरह से प्रध्ययन कर सकें ग्रीर हम लोगों को इस बारे में मिक्षित कर सकें कि हमारा भूतकाल कैसा रहा है, हमारा मुल्क पहले कहां था, ग्राज कहां जा रहा है भीर कहां जाना चाहिए । मेरी मंशा

यही है मेरा खायाल है कि मंत्री महोदय ने मेरी बात समझ ली होगी । उस का ग्रयं वह जो चाहे समझ लं।

SHRI ARJUN SETHI (Bhadrak) : I am not in favour of this Bill, but I must appreciate the interest which the hon. Member has expressed through this Bill to preserve and maintain the ancient monuments of our Country. On this occasion I should like to draw the attention of the hon. Minister and his able Deputy to the fact that the State of Orissa is full of ancient temples and rare monuments, but unfortunately those priceless monuments and temples are in ruins due to poor maintenance. I must bring to his notice that in Konarak they have appointed some officers who do not know what a monument is. They are careless and they do not bother about this. They do not know how to preserve these monuments or what to do. They do not know what their duty is. I am told that a number of representations have been made against the Officer in charge of that museum, but, no action has been taken. I am not particularly against him or her. But, my plea is, when a person is rut in-charge of an ancient monument or a temple, he should take care of that monument, for which he has been appointed or he has been paid for.

Some two to three months back, myself and my hon. friend Shri Banamali Patnaik visited the Konarak temple. When went to the museum, we found that there was nobody except one chowkidar, who was loitering here and there. When we asked for some information in regard to the muscum etc., he said, the chowkidar on duty, said 'we do not know when the Curator or the Officer will come'. This is the way in which, the famous museum, one of the most rare monuments in the country, is being looked after. This is the case not only with Konarak, but, in regard to other monuments like lingaraj temple at Bhubaneswar, Jagannath temple at Puri, etc. Similarly, there are various temples Orissa. That is why, it is called the 'Land

[Shri Arjun Sethi]

of Temples', and due to inadequate maintenance and lack of proper protection, these rare temples in Orissa are in ruins and regularly, pilferages and thefts are taking place and many rare idols are being smuggled out of this country. So, I would request the hon. Minister to see to it that these priceless temples and priceless monuments, especially, in that part of the country, namely, Orissa are looked after. That is why, we have requested the Government at the Centre to create an Archaeological Circle, so that the Superintendent or the man in-charge of that Circle will be able to devote his full time in regard to the preservation of these monuments, in Orissa.

I would like to draw the attention of the hon. Minister to another matter, though it may be a petty one. Sometime ago, some guides were appointed in order to help the people who visit the temple at Konarak. But, they have now been retrenched, I do not know for what reasons. Now, nobody is there to guide the tourists, who visit this temple.

Lastly, I would request the Government and our Professor who is a lover of arts, architecture and monuments that he should create an Archaeological Circle in Orissa so as to preserve these temples in Orissa.

डा॰ गोविन्द दास रिष्टारिया (झांसी): सभापति जी. मैं ग्रापका ब्राभारी हं कि बाप ने मुझे इस विषय पर भ्रपने विचार प्रकट करने के लिए समय दिया । मैं इस बिल का समर्थन न करते हुए परन्तु इस की जो भावना है उस के मन्तर्गत माननीय मंत्री जी का ब्यान उत्तर प्रदेश के बन्देलखंड डिबीजन की तरफ मार्कायत करना वाहता हं। जैसा कि भ्रापको पता है उत्तर प्रदेश का यह एक एतिहासिक क्षेत्र है जिसकी एक सांस्कृतिक थाती है। यहां पर 1857 में महारानी सक्ष्मीबाई के नेतृत्व में ग्रंग्रेजों के विरुद्ध युद्ध लडा गया था। प्राज भी वहां रानी झांसी का महल, उनका किला भीर उनका मंदिर दर्भनीय स्थान है। लिकन ये सब बीरान भवस्था में पड़े हैं। मंद्री जी से कई बार निवदन किया गया।

उनके वहां से उत्तर भी भाषा कि उस पर कारं-वाई की जा रही है लेकिन साल भर से भ्रभी तक कोई कारंवाई नहीं हुई । भ्राप शीध्र ही उसकी मरम्मत की व्यवस्था करें । महारानी झांसी का मंदिर उनका महल भ्रीर किला देखने के लिए दूर दूर से लांग जाते हैं । उनका भापने भ्रपने कब्जे में तो ने लिया लेकिन उनकी स्थित भ्रभी कोई भ्रम्छी नहीं है । ये दर्शनीय बीजे है ।

इसी तरह से जन मन्दिर देवगढ़, सीरोन कला श्रीर पवादी में हैं। ये ऐसे मंदिर हैं जहां परघर की कटी हुई मूनियां बहुत बड़ी तादाद में पड़ी हैं जिन को देख कर विदेशी यात्री भी उनकी तारीफ करते हैं लिकन उनकी रक्षा का कोई प्रबन्ध नहीं है। मूनियां चोरी चली जाती है, इस देश में नहीं बल्कि दिश में। वहां प्रापकी सम्हित्र जाकर विकती है। म्रापका विभाग इस स्रीर ह्यान दे। इनकी रक्षा करने की म्रावश्यकता है।

इसी तरह से झांसी में घोरछा वहन्य सागर भीर भी चार छ: ऐसे स्थान है जिनके ऊपर प्रापको विशेष ध्यान देने की आवश्यकता है। वे भापकी सम्पत्त है, कला है, उन्हें सुरिध त रखना भापका कर्तस्य है। उससे भपनी संस्कृति कायम रहेगी भीर बाहर के यात्री जो खजुराहो देखने जाते हैं वे भी इन तमाम चीजों को देखेंगे। इसलिए भाप इन पर विशेष ध्यान दें। इसति प्राप इन पर विशेष ध्यान दें। इस राद का मदिर है। उसकों लने की घोषणा तो भापने कर दी है लिकन भभी तक उसकी मरम्मत का काम प्रारम्भ नहीं हुआ। उसकी भी भाप कराएं भीर उसकी सुरक्षा की व्यवस्था करें।

समापित महोदयः इस विधेयक का समय पांच बच कर 33 मिनट तक है। उसके बाद श्री लिमये का विधेयक आ जायेगा। अगर सदन की राय हो तो इस विधेयक को 5-50 तक चलाया जाए छोर उसके बाद लिम्ये जी का विधेयक छाए। फिर छः बजे से दूसरा काम चलेगा घोर लिमये जी का विधेयक अगली तारीख के लिए चला जाएगा।

में समक्षता हूं कि सदन की राय है कि यह विधेयक 5-50 तक चलें। श्रीमती सहोदराबाई राय (सागर) : यह जो विल है यह वैसे तो समर्थन योग्य है लेकिन में प्रार्थना करती हूं कि वह इसको वापिस लेल बीर मंत्री महोदय सोच समझकर इसके लिए कोई कानून लाएंगे वा वहां चल फिर कर देखेंगे कि हमारे मन्दिरों की कैसी अदस्वा है। कई मन्दिर वीरान पड़े हुए हैं, मस्जिदें पड़ी हैं, जो आधी गिरी हैं, आधी खड़ी हैं। कहीं शिवजी की मृति पड़ी हैं, कहीं पार्वती जी की है। इन सबकी

मरम्मत की भ्रोर वह कदम उठाएं। उनको ठीक से बनवा देवें भीर वहां पूजारी बिठा देवें जिसमें उनका भजन पुजन हो सके । मैं भभी भजनता गई थी, भलोरा गई थी, नालन्दा गई थी । वहां पुरानी संस्कृति की बड़ी भ्रन्छी-ग्रन्छी गफाएं पड़ी हुई हैं लेकिन कुछ गिरती जा रही हैं, एक ग्राध बनी हुई है । उनको ग्रपने कब्जे में लेकर उनकी दूरुस्ती कराई जाए, उनको पानी से बनाया जाए भ्रौर फिर से उन मन्दिरों में पुजारी रखे जाएं। दक्षिण में बड़े-बड़े मन्दिर वीरान पड़े हैं, मृतियां चोरी चली जाती हैं। उनको कोई देखने वाला नहीं है । मैं तिरुपति भी गई थी वहां तीन लाख रुपये मालाना की ग्रामदनी है । उस तीन लाख रुपये का महत्त क्या करते होंगे ? वहां मैंने यह भी सना कि पहले जो महन्त थे उन्होंने कोई देवदासी रख ली थी, उसके बाद उनको निकाला गया धीर दूसरे की रखा गया । इस गैसे का उपयोग आप दूसरे धार्मिक स्थानों में लगा सकते हैं । वड़े-बड़े साध मन्दिरों में जाकर पड़े रहते हैं, गांजा उड़ाते हैं, पैमा बरवाद करते हैं। इनका इन्तजाम होना चाहिय, मरकार की ग्रोर से समय-ममय पर निरीक्षण होना चाहिये, देखभाल होनी चाहिये।

माज तो वह वक्त म्ना गया है—हमारे यहां मन्दिर भौर धर्मगालाएं वीरान पड़ी रहती हैं । जानकीरमण के मन्दिर हैं, गंकर भ्रौर हनुमान के मन्दिर हैं, दूसरे मन्दिर हैं, सब ऐसे ही पड़े रहते हैं, कोई पूजा करने नहीं जाता । सिनेमा हो तो सब पहुंच जाते हैं, लेकिन मन्दिरों में लोग नहीं जाते ।

हमारे बुन्देलखण्ड के बारे में रिछारिया जी ने गहा— हमारे यहां खजुराहों के मन्दिर हैं, बिदेशी लोग वहां हवाई जहाज से जाते हैं। उनको अच्छा बनाना चाहिये, उनकी उन्नति होनी चाहिये। हमारे यहां खंगार ग्रीर गढ़ कुण्डाल के किले हैं, प्रनेकों देवी-देवताओं के मन्दिर हैं जो बेकार पड़े हैं। मन्दिर कोई भी हो, हिन्दू का हो, मुसलमान का हो, इसाई का हो सबकी समान रूप से देखभाल होनी चाहिये

श्री मूल चन्द धागाः इनके पास बजट किनना है, यह तो पूछो ?

श्रीमती सहोदराबाई राय: मैं मिनिस्टर साहब से ही कह रही हं-- उनको इनकी हिफाजन करनी चाहिये इनको बनाना चाहिये । इस तरह से कन्याकुमारी तक जाइये, दक्षिण में भ्रानेकों बड़े-बड़े मन्दिर हैं जो भ्रधूरे पड़े हैं, उन्हें देवताओं ने बनाया है, मनुष्यों ने नहीं बनाया है, जैसे सेतुबन्ध रामेश्वर का मन्दिर है, बद्रीनाथ का मन्दिर है, इनमें बहुत पब्लिक जाती है, उनमें पैसा लगाइये । भ्राप यहां के मालिक हैं, प्रगर कुछ कर जायेंगे तो भ्रापका नाम सोने के अक्षरों में लिखा जायगा । वक्त का कोई भरोसा नहीं है, कब चला जाये, भ्राप कोई ऐसा काम करें जिससी भ्रापका नामोनिशान कायम रहे ।

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : Sir, I would like to compliment the hon. Member for having brought a Bill, which has given to the Members of the House an opportunity to express themselves on the broader question of the work of the Archaeological Survey of India. The hon. Member has rendered my task very easy because in his very long speech, which he read out, there was very little on the Bill itself, and more on issues which were extraneous to the Bill itself. I am grateful to many hon. Members for having commented on two of the principles which are involved in this Bill. I would not like to take the time of the House by commenting a great deal on those two principles, because they have already been commented upon.

The first question is whether the appeal of a monument, which has been declared as a monument of national importance, lie only to the people of the State in which it is situated or whether the entire nation has to look upon it as its proud heritage. This point has been discussed by several of my hon, friends. All that I would say on behalf of the Government is that we fully subscribe to this view that monuments are not monuments of which only the people of the State need be proud. the entire people of the country are proud of these and many of the monuments are looked upon as the heritage of the entire mankind. Therefore, this Bill brings in a concept which goes against this fundamental point. I would, therefore, urge on my [Prof. S. Nurul Hassan.]

hon. friend to reconsider the stand that he has taken.

The second point which has been raised is, what is the best way of honouring those personalities which are connected with great monuments. This point has also been very ably discussed by many hon, members, and I find myself in entire agreement. with these members that, to preserve the historicity of a monument is a greater tribute to those who constructed the monument than by attempting to put in something which is dateable to the present and not dateable to the time to which a monument belongs. Therefore, it is a broader and wider issue. It should be looked upon as a broader issue. It is a matter on which not only lay people, as was said by some hon, friends, have taken an absolutely correct stand but also historians and archaeologists of world repute have taken a very definite and a clear-cut stand. This is not a matter which should be treated as an issue of party. If my hon, friend wanted to pay a tribute to the leader of his party, at least I for one would like to say that I have great regard and respect for him. But I am afraid the issues are a little different. Can anything which is constructed today, which is conceived of, say in 1972 or 1973 or 1974, whatever may year, represent the authentic spirit of the period to which a monument belongs? Therefore, are we really showing our respect to those great personalities by interfering with something which they themselves have created? It is a part of our culture; those who have built a great temple have done it out of a sense of devotion; they have not done it in order to perpetuate their own memory. Otherwise, in the case of kings they could have easily had statues of themselves made and installed there. If they did something out of their faith in it, out of regard, it does advice of the Central Advisory Board of not behave of us to interfere with their Archaeology. In respect of the Brahadisconception of the monument. If we want wara temple, I went in February 1972 to to honour some one, we can easily do so Madras and there I had a discussion with without interfering with that monument, my distinguished friend the Education Mi-The world is very wide, our country is nister of Tamilnadu. I suggested to him very wide. If a State Government wishes that instead of this becoming a matter of

to honour the memory of a great Indian. it can always build monuments at other places, not necessarily within a monument whose historicity or whose aesthetic value is to be preserved.

A few points have been made by my hon, friend, Shri Limaye, Although they are not directly connected with the Bill, I would briefly refer to those. He has suggested that I should ask for an annual report on each of the monuments. I have already issued those instructions. He has also said that there are many smaller monuments which should be looked after by the State and the Constitution amended. I hope he has already seen entry 40 of the Concurrent List. The State Governments can do this, and I hope that they will be taking up the preservation and protection of those monuments. referred to Ahilole temple and Chalukyan temples in Bijapur District. These are already receiving our attention. We have acquired large areas around these ancient temples, and the work of repairs has already been undertaken.

Then, he has raised a point with which I find myself in full agreement that in matters like where a statue is to be permitted or not permitted should be decided by consulting expert opinion. The House will recall that there is a Central Advisory Board of Archaeology which is a body on which each State Government is rep-Certain number of universities resented. are represented. This honourable House is represented; the other House is represented. A few distinguished archaeologists in their individual rights are represented.

There are two temples to which references were made. One is the Brahadiswara temple and the other is the temple in the Vellore Fort. The attitude adopted by the Archaeological Survey of India and the Central Government was based on the controversy between the State Government monument attendants were appointed so and the Central Government, why should that the security work could we not ask a committee consisting of the During the last year the grants available superintending archaeologist of the Ar- to the Archaeological Survey of India have chaeological Survey in Madras, the Director of Archaeology of Tamil Nadu, and a distinguished professor of Archaeology and History, one who would be familiar with the history, etc. who could go into it and give a report as to where the statue should be placed. Actually the issue was not that the statue should not be placed. But the issue was where the statue was to be placed. But somehow this matter developed into a political controversy and I hope that my friend will try to use his good offices to see that in these matters political controversies are avoided and we respect the opinion given by experts.

My hon. friend Shri Ulaganambi has referred to Epigraphy. I think he is doing an injustice to the work that has been done with great distinction by the Epigraphical Branch and the Government Epigraphist, under him has-two distinct branches, one branch dealing with South Indian inscriptions. For a long time this work has been going on and some of the work is really outstanding which has been done by the office of the Government Epigraphist.

He referred to the recommendations of the Wheeler Committee. I myself happen to be a member of that Committee. know the importance of some of the re-We are now trying to commendations. find funds so that many of those recommendations can be implemented. I am trying to deal with main points; I am sorry I am not able to deal with all individual points, within the time at my dis-One point made was that these monuments should be looked after much better. I am in full agreement with the views which have been expressed and I might confess that I am not satisfied with the way we have been looking after the monuments or even offering protection to The reasons are well-known. The most important reason is inadequacy of all seriousness you can easily understand funds. But this honourable House will re- the spirit behind this Bill. Our Minister

been increased considerably with the result that the work of special repairs has now been started on a fairly large scale. hope that in the present year which has just commenced this work would improve even more, because, if the House pleases, the grants available to archaeological survey for doing this work are going to be enhanced even more.

Sir, we are conscious of the importance of preserving our national heritage and, it is for these reasons, that the amount has increased by several lakhs of rupees. think that the plan and non-plan expenditure taken together, for erecting and for repairing, the grants would be Rs. 120 crores. This is a sizeable improvement on what the situation was about four or five years ago.

In view of this assurance that I am offering to the hon. House that Government is conscious of the fact the work of preservation and looking after the monument has to be taken up more seriously and the fact that we have already provided more funds and we are attempting to streamline the organisation, we hope that the care of the monuments would improve radically. appeal to my hon. friend, Shri Ulaganambi to withdraw the Bill.

SHRI R. P. ULAGANAMBI: Sir, with due respect. I would offer one or two explanations within three or four minutes.

I am thankful to the Members who have participated in this debate as also to our hon. Minister for having taken pains to explain and answer the questions that have been raised by me and other Members.

The intention of my Bill is not any parochial view-points or it involves any political issue. If you go through my Bill with call that about two years ago about 2,000 had asked whether this is confined to my

### [Shri R. P. Ulaganambi.]

State alone or the Bill is brought forward as a national issue for the country as a whole, I would like to say one thing. The Archaeological Department does not take any care to maintain and preserve the national monuments. Also, the purpose of my bringing forward this Bill is this. This is just to instal, erect, build or construct a suitable momorial in, or near, or in the vicinity of, a protected monument or a protected area to perpetuate the memory of the person, who was either the founder, or the builder or the originator of the idea for the installation, erection, building or construction of such a monument. I am not speaking as an individual belonging to D.M.K. Party. Irrespective of the fact whether one belongs to D.M.K. or A.D.M.K. or any other party, the purpose of this Bill is only for amending Section 20A to the Ancient Monuments and Archaeological Sites and Remains Act. 1958. My amendment to 20A(2) is as follows :--

"(2) The Memorial so installed, erected, constructed or built shall be such as not to have the effect of destroying, removing, injuring, defacing, imperilling or misusing the protected monument."

That is the guarantee that is given in this Bill. It is not that any individual party or Member with vast majority of votes comes forward with this Bill for installing a statue. This reflects the aspiration of the people of the locality who want to instal or erect the statue. That should be considered. That is the spirit behind this Bill. It is not my intention to bring in any party issue or any individual's issue.

MR. CHAIRMAN: Those things are clearly mentioned in the Bill. Tell us whether you are willing to withdraw this Bill or not.

SHRI R. P. ULAGANAMBI: It is not unconstitutional as one hon. Member said. I only want an amendment to Section 20. If the Minister accepts this, then only he can bring forward an amendment to the Constitution. It is not unconstitutional. It is within the purview of the Constitution.

Prof. Mukerjee raised this issue—he is not here—and he also appreciated the maintenance of the Madurai temple. Also he appreciated the panoramic view of the Cape Comerin—Kanyakumari. Madurai temple is looked after by the State Government. That is why it is properly looked after a great struggle we got the limited permission to garden the open space around Vellore Fort. If any State Government comes forward and pass a resolution by majority to take over any temple or erect any statue then only the Bill seeks for your consideration.

MR. CHAIRMAN: Do you want to withdraw the Bill or not?

SHRI R. P. ULAGANAMBI: I seek leave of the House to withdraw the Bill.

MR. CHAIRMAN: The question is:

"That leave be granted to Shri R. P. Ulaganambi to withdraw the Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 1972."

The motion was adopted.

SHRI R. P. ULAGANAMBI: I withdraw the Bill.

### MOTHER'S LINEAGE BILL

17.50 hrs.

श्री मधु लिमये (बांका) I beg to move :

"That the Bill to provide for the right to trace one's lineage from the side of one's mother be taken into consideration."

सभापित महोदय, भाज सारा विश्व सप्त कान्तियों की चपेट में है। यह सात कान्तियां कम अधिक माला में दुनिया के विभिन्न देशों में चल रही हैं, और हमारा ऐसा देश जिसने इनमें से कुछ क्रान्तियों में भ्रगुवाई की थी इस देश को तो इनके सभी पहलुओं पर बड़ी गम्भीरता से गौर करना चाहिये। इन सप्त कान्तियों में एक कान्ति है आधिक समानता को, गरीबी भौर भ्रमीरी के बीच में जो खाई है उसको मिटाने वाली।